

information is being collected and will be laid on the Table of the Sabha.

Grant of Seniority to EX-ECOs of Nationalised Banks

3418. SHRI K.V. THANGKA BALU: Will the PRIME MINISTER be pleased to state:

(a) whether the Government had issued instructions in August, 1971 relating to the fixation of seniority of the ex-Emergency Commissioned Officers (ECOs) on their appointment under the Union Government/public sector banks;

(b) if so, whether these instructions are being followed in the public sector banks;

(c) if not, the reasons therefor;

(d) whether the Government have received representations from some of the organisations of ex-ECOs about interpretation of rules regarding grant of seniority to ex-ECOs working in the nationalised banks; and

(e) if so, the details thereof and the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) Instructions were issued under released Emergency Commissioned Officers and Short Service Commissioned Officers (Reservation of vacancies) Rules, 1971, relating to fixation of seniority etc. to the Ex-Emergency Commissioned Officers and Short Service Commissioned Officers on their appointment in the Union Government. In respect of public sector banks instructions were adopted vide Ministry of Finance, Deptt. of Economic Affairs (Banking Division) letter No.2/18/77-SCT (B) dated. 19th Oct., 1977 as further clarified

vide letters dated. 6th May, 1980 and 10th November, 1986.

(b) Yes, Sir.

(c) Does not arise.

(d) and (e). The Banking Division of the Ministry of Finance felt that since the recruitment in public sector banks, specially in State Bank of India is done through Central Recruitment Board which is akin to Union Public Service Commission, the seniority of ECOs/SSCOs in public sector banks could be fixed under the provisions of rule 6 (a) of the Rules of 1971. However, some organisations of Ex-Emergency Commissioned Officers/Short Service Commissioned Officers have represented that seniority should be fixed in accordance with rule 6 (b) of the Rules of 1971. The Banking Division has referred the issue to the Department of Personnel and Training. The matter is in final stages of examination by the Govt.

Government Accommodation to Migrant Employees

3419. SHRI V. KRISHNA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government propose to form a separate pool for providing Housing accommodation to migrant employees of the Government who come from far off places of the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir. There is no such proposal under consideration.